

**“The Tripura Advocates Welfare Fund  
Rules, 2020”**

**TRIPURA****GAZETTE**

*Published by Authority*

**EXTRAORDINARY ISSUE**

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*Agartala, Saturday, July 4, 2020 A. D., Asadha 13, 1942 S. E.*

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PART--I-- Orders and Notifications by the Government of Tripura,  
The High Court, Government Treasury etc.

**GOVERNMENT OF TRIPURA  
LAW DEPARTMENT**

No.F.7(9)-Law/LA-1/02(P-1)

Dated, Agartala, 2nd July, 2020

**NOTIFICATION**

In exercise of the powers conferred under Section 36 of the Advocates' Welfare Fund Act, 2001 (Central Act No.45 of 2001), the Government of Tripura hereby makes the following rules, namely:-

**The Tripura Advocates' Welfare Fund Rules, 2020**

**1. Short title and commencement:**

- (1) These may be called the "Tripura Advocates' Welfare Fund Rules, 2020";
- (2) These shall come into force on and from the date of their publication in the Tripura Gazette.

**2. Definitions:**

- (1) In these rules, unless the context otherwise requires-
  - (a) 'Act' means the Advocates' Welfare Fund Act, 2001 (Central Act 45 of 2001);
  - (b) 'Bar Association' means an association of advocates practicing in the High Court of Tripura, any District Court or any court subordinate to it, Commission, Tribunal or any statutory authority in the State of Tripura, recognized by the Bar Council of Tripura;
  - (c) 'Form' means a form appended to these rules;
  - (d) 'State Government' means the Government of the State of Tripura;
  - (e) 'Secretary' means the Secretary of the Trustee Committee constituted under Section 4(1) of the Act;
- (2) Words and expressions, used in these rules but not defined therein, shall have the same meaning as assigned to them under the Act.

**3. Periodical and annual report under Section 11(2)(f) and 13(1):**

- (1) The Secretary shall prepare the yearly statement of income and expenditure of the fund for the period from 01<sup>st</sup> of April of a year to 31<sup>st</sup> of March of the succeeding year, in accordance with **Form-I** and shall submit before the Trustee Committee for its approval, on or before 15<sup>th</sup> of May of every year;
  - (2) the Trustee Committee shall send the yearly statements of income and expenditure of the fund, after its approval, to the State Government and the Bar Council of Tripura, within thirty days from the date of receipt of each statement;
  - (3) The Secretary shall also prepare an annual report for every financial year starting from 01<sup>st</sup> April of a year to 31<sup>st</sup> of March of the succeeding year and the same shall be submitted to the Trustee Committee within the 30<sup>th</sup> of June and the Trustee Committee shall approve it and send to the State Government and the Bar Council of Tripura, within thirty days of its receipt;
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(4) The budget estimate of the income and expenditure for the next financial year shall be prepared by the Secretary and the same shall be placed before the Trustee Committee for approval before 31<sup>st</sup> of March every year;

(5) The Bar Council of Tripura shall appoint a Chartered Accountant and get the accounts of the Trustee Committee audited once in a year and remuneration to the Chartered Accountant shall be fixed by the Bar Council of Tripura for each year.

**4. Maintenance of forms, register and records under Section 14(g):**

The Secretary shall maintain the following records and registers namely:-

- (i) register of meeting of the Trustee Committee and minutes of such meeting;
- (ii) register of sums received and deposited to the Fund under separate heads as specified in clause (c) of sub-section (2) of section 3 of the Act;
- (iii) register of all sums collected under separate heads under section 18;
- (iv) register of members of the Fund;
- (v) register of payment to members of the Fund, their dependents, nominees and legal heirs under separate heads;
- (vi) register of members of the Fund under suspension;
- (vii) register of members of the Fund who have ceased to practice;
- (viii) register of all enquiries made by the Trustee Committee;
- (ix) register of staff appointed by the Trustee Committee;
- (x) record of all forms, application and other documents received;
- (xi) record of all correspondence and other business transacted by the Trustee Committee;
- (xii) register for Group Insurance of members of the Fund along with particulars of each member;
- (xiii) register of income and expenditure;
- (xiv) *any other record, as may be required by the Trustee Committee or the Bar Council of Tripura time to time.*

**5. Application for recognition and registration under sub-section (1) and (2) of Section 16:**

(1) An application for recognition and registration by an association of advocates functioning in any Court, Commission, Tribunal, Statutory Authority in the State of Tripura shall be submitted in **Form-II** to the Bar Council of Tripura;

(2) Any existing Bar Association established within the jurisdiction of the State of Tripura and recognized and registered by the Tripura Bar Council under the Bar Associations Constitution and Registration Rules, 2009, if not already registered, under this Act shall get itself registered and recognized under the Act, within six months from the date of commencement of these rules and copy of the registration shall be submitted to the Tripura Bar Council within the above said stipulated period, failing which the Bar Council of Tripura may take action against such defaulting Bar Association;

(3) Every application in **Form-II** shall be accompanied by the authenticated copy of rules and or bye-laws of the Bar Association, updated list of members with their recent photographs, showing their names, complete address, age, date of birth, date of enrolment, the enrolment number in the State roll maintained by the Bar

Council under section 17 of the Advocates Act, 1961 (Central Act 25 of 1961), the place where the member ordinarily practices, the period of suspension, if any and such application shall be duly signed by the President or Secretary of the *concerned* Bar Association and in their absence by the Vice-President or Joint Secretary *and such Bar Association shall time to time send information to the Trustee Committee about all subsequent changes therein;*

(4) The Bar Council of Tripura may recognize and register more than one Bar Associations in a District or Sub-division, tehsil, functioning in any field of law, other than district courts or sub-divisional courts, tehsil, for special reasons to be recorded in writing and may cancel the recognition and registration granted to a Bar Association, if it fails to carry out any of the duties specified in Section 17 and sub-section (5) of Section 26 of the Act and rules made thereunder;

Provided that no such order, cancelling recognition or registration, shall be passed by the Bar Council of Tripura, without giving an opportunity of being heard.

**6. Certificate of recognition under sub-section (4) of Section 16:**

The Certificate of recognition and registration shall be in *Form-III* and shall be issued under the signatures of the Chairman after getting approval of General House of the Bar Council.

**7. Application for membership under sub-section (1) and (2) Section 18:**

(1) Every application under sub-section (1) or (2) of section 18 of the Act for admission as a member of the Fund shall be in *Form-IV*;

(2) The application shall be signed by the applicant and attested by the President or Secretary and in case of their absence, shall be signed by the Vice-President or Joint Secretary of the Bar Association of which he is a member;

(3) Every advocate practicing in the State of Tripura, having the domicile of the State of Tripura and a member of recognized Bar Association, shall be eligible to apply to the Trustee Committee, within six months from the date of enforcement of these rules *or his enrolment in the state Roll, whichever is later;*

(4) An advocate having membership in more than one Bar Association, shall be eligible and entitled to be admitted as a member of the Fund, only from one of his choice of Bar Association, *having voting right therein;*

*Provided that, such advocate shall be able to change his Bar Association for voting purpose, with prior approval of the Bar Council of Tripura in accordance its guidelines;*

(5) An advocate applying for membership of the Fund shall pay a sum of Rs. 200/- (Rs. Two Hundred) towards application Fee, Rs. 100/- (Rs. One hundred) as postal charges and annual subscription of Rs. 50/- (Rs. fifty) along with the application in *Form-IV*. Senior Advocate (designated) shall be required to pay Rs. 1000/- (Rs. One thousand) as annual subscription;

(6) An applicant may choose the option to pay Rs. 2000/- (Rs. Two thousand) as subscription fee for life, along with the application fee of Rs. 200/- (Rs. Two hundred) plus Rs. 100/- (Rs. One hundred) as postal charges. The annual subscription shall be refunded in case the application is rejected;

(7) Application fee shall be deposited in cash in the office of Bar Council of Tripura or by means of a crossed demand draft drawn in favour of the Chairperson of the Tripura Advocates' Welfare Fund Trustee Committee or in e-payment mode, if accepted by the Trustee Committee and the application for admission shall be disposed of within a period of ninety days from the date of receipt thereof and the Trustee Committee after scrutiny shall pass order to that effect and accordingly an office report shall be prepared by the official as authorized by the Trustee Committee;

(8) On admission of the member to the Fund, the Trustee Committee shall issue a certificate of membership in **Form-V** signed by the Chairperson or Secretary of the Trustee Committee and the date of admission shall be determined by the date of approval of membership of the Fund by the Trustee Committee;

(9) Any decision of the Trustee Committee rejecting an application for admission shall be communicated to the applicant by registered post with acknowledgement, within a period of one month of such decision;

(10) The Trustee Committee may remove any member from the membership of the Fund, if he fails to deposit the annual subscription before 31<sup>st</sup> of March of that year and he shall also be liable to be removed on account of any punishment of misconduct or removal, under the provisions of the Advocates Act, 1961 (Central Act 25 of 1961) or any other disqualification under the rules of Bar Council of India;

(11) The Trustee Committee may, on the basis of a complaint or suo-motto, if satisfied that any person has got himself admitted to the membership of the Fund by misrepresentation or suppression of any material fact or by fraud, remove the name of such person from the membership of the Fund after affording him an opportunity of being heard and on such removal, all the benefits accruing to such member by virtue of the provisions of the Act and under these rules, shall stand forfeited;

(12) An advocate may apply for re-admission as a member of the Fund under sub-section (7) of section 18 in **Form-VI**, within a period of six months from the date of his removal and may be re-admitted to the Fund by the Trustee Committee within a period of ninety days from the date or receipt of an application thereof, on payment of arrears with interest at twelve percent per annum and re-admission fee of ten rupees only;

(13) The Trustee Committee shall make an endorsement of re-membership on the certificate of membership already issued.

**8. Reduction of amount of Fund under sub-section (12) of Section 18:**

(1) A member of the Fund shall, within fifteen days of his removal from the state roll under section 26-A of the Advocates Act, 1961 (Central Act No. 25 of 1961) or suspension of practice or removal of name under section 35 of the said Act or voluntary suspension, shall intimate it in writing to the Trustee Committee;

(2) If a member of the Fund fails to intimate it, as prescribed under sub-rule (1), then after conducting an appropriate inquiry, the amount payable to the member

may be reduced, but in no such case, the reduction shall be more than fifty percent of such amount payable.

**9. Facilities and benefits to members under clauses (b) and (f) of Section 24:**

(1) In the event of death of a member, the spouse and in the absence of the spouse, the dependent children of the deceased member, may apply for the amount payable under the Act to the Trustee Committee in **Form-VII**;

(2) A member of the Fund, who is unable to maintain himself and is also incapable of bearing the cost of treatment for himself, in case of serious ailments, may apply for medical assistance in **Form-VIII** and in such case the amount of financial assistance shall be decided by the Trustee Committee in accordance with sub-rule (3) and shall be given only once in three year;

(3) The Trustee Committee, on an application submitted to it under this rule, after being satisfied about the genuineness of the claim, may-

(i) sanction medical grant not exceeding Rs.50,000/- (Rs. Fifty thousand), in case of major surgical operations;

(ii) sanction medical grant not exceeding Rs.1,00,000/- (Rs. One lakh), in case of open heart surgery, organ transplantation, angioplasty, tuberculosis, leprosy, paralysis and cancer;

(iii) if the claimant is entitled or has received any such benefits from any other source, then he shall not be entitled to similar benefit under this rule;

(iv) alongwith an application claiming any benefit under this rule, the applicant shall submit an affidavit mentioning the above said facts;

(v) while granting such benefits under this rule, the Trustee Committee shall make all reasonable inquiries, as it deem fit and shall also scrutinize the necessary medical documents available *and the information furnished under clause (iii)*;

(4) 'dependent children' for the purpose of this rule means a son or a daughter who has not completed the age of eighteen years and includes an unmarried or widow or a legally divorced daughter residing with and wholly dependent upon the member.

**10. Appeal:**

(1) An appeal against any decision of the Trustee Committee shall lie to the Bar Council of Tripura within a period of thirty days from the date of receipt of the order and shall be in **Form-IX**;

(2) A proof of payment of fee of Rupees two hundred for filing appeal deposited in favour of the Bar Council of Tripura, by way of cash or bank draft or in any other e-payment or online payment system, as approved by the Bar Council of Tripura, shall be attached with **Form-IX**;

(3) The Bar Council of Tripura may hear the parties in person or through counsel and dispose of the appeal accordingly;

(4) The Bar Council of Tripura may, inquire into the matter or may entrust the enquiry to a committee to be constituted by it, by order;

(5) While disposing of an appeal, the Bar Council of Tripura may pass any appropriate order or after recording reasons, remand the matter to the Trustee Committee for fresh disposal.

**11. Value and design of Advocates' Welfare Fund Stamps under sub-section (1) Section 26:**

The Advocates welfare fund stamps shall be printed in such colours, as the Bar Council of Tripura may specify while requesting the state government in this behalf and shall be in the denomination of *Rs. 10/- (Rupees Ten)*, with the words "Tripura Advocates Welfare Fund Stamp" inscribed therein and the emblem of the State Bar Council in the middle of it.

**12. Accounts of stamps under sub-section (5) of Section 26:**

(1) The Bar Council of Tripura shall maintain the following accounts and registers with the signature of official-in-charge, namely:-

- (i) register showing the orders placed for the printing of stamps,
- (ii) register showing the stock of stamps with the heads,
- (iii) register showing date of sale of welfare stamps with receipt and name of the Bar Association,
- (iv) account of total value and number of stamps with their serial numbers,
- (v) total value of stamps if any damages, defaced or torn,
- (vi) account of balance of welfare stamp in stock,
- (vii) *any other matter, which may be decided by the Bar Council of Tripura time to time;*

(2) The President or Secretary of every Bar Association shall be responsible to the Bar Council of Tripura or the Trustee Committee for the distribution of stamps to its members and shall maintain the record or register of the purchased and sold stamps in **Form-X** and send the same to the Bar Council of Tripura on or before 30<sup>th</sup> April of every financial year.

**13. Value of stamps under sub-section (1) of Section 27:**

Every advocate shall affix or paste welfare fund stamp on every Vokatnama to be filed in any court or any other statutory authorities in the State of Tripura.

**14. Cancellation of stamps under sub-section (4) of Section 27:**

A Vokatnama filed, shall not be considered in any proceeding, in any court, a statutory authority or a person legally authorized to take evidence, if it is requiring a stamp under the Act, or the stamp affixed or pasted, has been cancelled in the manner as prescribed in Section 30 of the Court Fees Act, 1870.

**15. Office and meetings of the Trustee Committee:**

- (1) The office of the Trustee committee shall be located in Agartala;
- (2) The date and time for a meeting of the Trustee Committee shall be fixed by the Secretary with the prior approval of the Chairperson and the Secretary shall convey the same to the members with seven days prior notice through registered post or e-mail or SMS etc.;



- (3) In case of urgency, the Chairperson may convene an emergent meeting of the Trustee Committee at a short notice and such notice may be given either by telephone or e-mail or registered letter or through SMS;
- (4) The agenda for every meeting of the Trustee Committee shall be prepared by the Secretary with the approval of the Chairperson and shall be circulated to the members;
- (5) All meetings of the Trustee Committee shall be presided over by the Chairperson and in his absence, the members of Trustee Committee may select any of the members amongst themselves to preside over the meeting;
- (6) *50% of the total number of the members of the Trustee Committee shall form a quorum* and all matters brought before the meeting of the Trustee Committee shall be decided by a majority of the votes of the members present and voting, but the Secretary shall not have any right to vote in any meeting;
- (7) The Chairperson or in his absence the member presiding over the meeting, shall have a casting vote in case of equal votes on a particular item on the agenda;
- (8) It shall be open to any member to raise any matter with the permission of the Chairperson in the ongoing meeting which is not included in the agenda;
- (9) The minutes of the meeting shall be recorded by the Secretary or any other official duly authorized by the Trustee Committee and the same shall be circulated to the members, as early as possible, after approval of the Chairperson;
- (10) The approved minutes of the previous meeting shall be read and confirmed at the next meeting of the Trustee Committee.

**16. Financial powers:**

(1) All administrative expenditure, payments and investments shall be prepared by the Secretary, with the approval of the Trustee Committee. An expenditure or payment of a contingent nature on one item may be sanctioned by the Chairperson up to Rs 25,000/- (Rs. Twenty five thousand) and by the Secretary up to Rs.10,000/- (Rs. Ten thousand), which shall be placed before the Trustee Committee for approval in its next meeting. Any capital expenditure exceeding Rs.25,000/- (Rs. Twenty five thousand) shall not be incurred without the previous sanction of the Trustee Committee.

Provided that the Secretary shall have the powers to accord sanction on account of printing and purchase of stationery and minor maintenance, postage expenses, telephone bill, electricity bill, TA/DA bills and other day to day use in the office, not exceeding an amount of Rs.10,000/- (Rs. Ten thousand);

(2) The Chairperson of the Trustee Committee shall have the power to accord sanction of travelling allowance and daily allowance to the members of the Trustee Committee, disbursement of salary to the staff and other routine and extraordinary expenses of the Trustee Committee;



(3) All payments exceeding Rs.10,000/- (Rs. Ten thousand) shall be made by cheque or any other e-payment system and the record of all payments should be preserved.

**17. Engagement of staff:**

(1) The Trustee Committee may engage staff members and employees, as may be required to carry out the functions of the Committee from time to time. The Trustee Committee shall also decide the qualifications, salary and other terms and conditions on which staff member and employees may be engaged;

(2) The office of the Trustee Committee may consist of the following posts, namely-

1. Superintendent – 1
2. Accountant – 1
3. Stenographer -1
4. Clerk – 1
5. Peon – 2

(3) The Trustee Committee may create and engage such other temporary posts, as may be required from time to time;

(4) The Trustee Committee shall frame service rules for appointment and governance of staff members prior to the engagement of any staff.

**18. Removal of difficulties:**

(1) If any ambiguity, confusion or difficulty arises in interpretation or in giving effect to any provision of these rules, the matter may be referred to the Bar Council of Tripura, failing which to the State Government and in all such occasions, the state Government may by order, not inconsistent with the provisions of this Act, issue interpretation or clarification, to remove such ambiguity, confusion or difficulty and such order shall be final and binding upon all;

Provided that, no such order shall be made after the expiry of the period of two years from the commencement of this Act.

By order and in the name of the Governor, Tripura

[Sopan Chaudhuri]  
Dy. Secretary, Law  
Govt. of Tripura

**Form-I**  
(see rule 3)

**Statement of Income and Expenditure Account**

For the year First Half/ Second Half/ and Annual Statement Ending on \_\_\_\_\_

Income Head-Wise	Rupees	Expenditure Head-Wise	Rupees
1. _____		1. _____	
2. _____		2. _____	
3. _____		3. _____	
4. _____		4. _____	
5. _____		5. _____	
6. _____		6. _____	
	Total		Total

For the Year Ending 31 March \_\_\_\_\_

Particulars to be reported:

1. a) Financial Highlights of collection of fund and distribution of head wise fund.
2. b) Range of activities undertaken to promote welfare of members.
3. c) New assets added during the year.
4. d) Any other matter(s) as may be considered by the "Committee" and approved for reporting in the Annual Report.

Signature  
Name & Designation  
(With Seal)

**Form-II**  
(see rule 5)

**Application for recognition of the Bar Association as required under Sub-section (1) of section 16 of the Advocates Welfare Fund Act, 2001**

1.	Name of the Bar Association	_____
2.	Whether registered under Societies registration Act or any other Act (if so, give details), a copy of such certificate be attached	_____
3.	Name and place of Court/Tribunal/other Authority in which the Association is Functioning	_____
4.	List of Members of the association containing the names, Address, Age, enrolment Number and date of enrolment with the Bar Council of Tripura and the ordinary place of practice of each member, (list enclosed)	_____
5.	Names and addresses of the president, Vice-President, Secretary, at the time of Presentation of the application (Supply details by separate Annexure) (Note any change of office bearer in future be Notified to the Trustee Committee immediately)	_____
6.	Memorandum of Association, Rules, Regulations and bye-laws of Association (Annex certified copies thereof)	_____
7.	We undertake to supply the information/documents by 15 <sup>th</sup> April every year to the Trustee Committee/Bar Council as on 31 <sup>st</sup> March of that year as required u/s 17 of the Advocates welfare fund Act, 2001, viz.	_____
	(i) any change in the membership.	
	(ii) Admission on re-admission within 30 days.	
	(iii) Death or other cessation of practice or voluntarily suspension of practice by any of its Member within 30 days of such occurrence.	
	(iv) Any other information required by Bar council/Trustee committee from time to time.	

**Declaration**

We \_\_\_\_\_ and \_\_\_\_\_ solemnly affirm that the particulars stated above are true and correct as per record of the Bar Association.

Place \_\_\_\_\_

Date \_\_\_\_\_

Date	President/Vice-President (Seal of the Association)	Secretary
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Tripura Gazette, Extraordinary Issue, July 4, 2020 A. D.

**Form No. III**  
*(see Rule 6)*

**TRIPURA BAR COUNCIL**  
**AGARTALA : TRIPURA**

**Certificate of Recognition and Registration under Advocate's Welfare Fund Act, 2001**

The Tripura Bar Council do hereby certify that the \_\_\_\_\_  
Association, \_\_\_\_\_ (address) is recognized and registered under sub-  
section (4) of section 16 of the Advocates welfare Fund Act, 2001 with registration No.  
\_\_\_\_\_

Issued with the approval of General House of the Tripura Bar Council &  
given under my hand and seal of the Bar Council on this \_\_th day of \_\_\_\_\_

Chairman  
Tripura Bar Council

**Form No. IV**  
(see rule 7)

**Application for admission as a member of the Fund under Section 18(1)**

Registration No. ....  
For office use only

Please affix recent  
passport size attested  
photograph

Secretary,  
Tripura Advocates' Welfare Fund  
Trustee Committee,  
\_\_\_\_\_ (address)  
Agartala, Tripura

Sir,  
I hereby apply for admission as a member of the Fund under "Advocates Welfare Fund Act, 2001."

1.	Name of the applicant (in block letters) (as given in Enrolment Certificate)			
2.	Father's/Husband's Name			
3.	Age and Date of Birth (proof to be attached)			
4.	Address (Residential proof to be attached) (attested copy either of Ration card or Voter I.Card or Domicile Certificate or proof of Property or passport or telephone bill. Address (office), Ph. No. & Mob. No. E.Mail Address			
5.	Date of Enrolment as an Advocate and Enrolment Number on the roll of Bar Council of Pb & Hy. (copy of Enrolment Certificate be attached).			
6.	Date since practicing as an Advocate			
7.	Ordinary place(s) of practice (also give name(s) of the Court/Tribunal/other authority)			
	a) Previous place of Practice, if any,			
	b) Number of Vakalatnama filed for the five years (approximately)			
8.	Name of the Bar Association of which the applicant is a member through which the applicant claims			

3. c) I hereby undertake to abide by the provisions of the Act, Rules made there under and directions/instructions of the Trustee Committee/Bar Council issued from time to time.
4. d) I further declare that if any statement of fact stated in this application is found to be false at any time, my name shall be liable to be struck off as a member of the fund and will not be entitled to any benefit of the Fund or refund of contribution paid by me and same shall stand forfeited.

Dated

Signature of the Applicant/Advocate.

**Certificate of Bar Association**

Forwarded with the certificate that the applicant is a enrolled member of the Bar Association \_\_\_\_\_ at Sr. No. \_\_\_\_\_ since \_\_\_\_\_ as mentioned in column 8 of this application and he/she is regularly practicing as an Advocate.

Date	Signature Secretary (Seal of the Bar Association)	Signature President/Vice-President
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**Form No. V**  
{See Rule 7(8)}

**TRIPURA ADVOCATES' WELFARE FUND TRUSTEE COMMITTEE**  
**AGARTALA : TRIPURA**

**Certificate of Membership of the Tripura Advocates welfare Fund**

The Tripura Advocates' Welfare Fund Trustee committee hereby certifies that Sh/Smti/Ms \_\_\_\_\_ (name of Advocate), r/o \_\_\_\_\_ (address), having enrolment no. \_\_\_\_\_ is admitted to as a member of the Advocate's welfare Fund, under section 18 of the Advocates' Welfare Fund Act, 2001.

His/Her Membership No. is \_\_\_\_\_

Given under my hand and sear of the Trustee committee this \_\_\_th day of \_\_\_\_\_  
201\_\_.

Chairperson/Secretary  
Tripura Advocates' Welfare Fund  
Trustee Committee

**Form No. VI**  
(See Rule 7(12))

**Application for Re-admission to the Welfare Fund**

1.	Name and address (in block letter):	_____
2.	Father's Name	_____
3.	Age and date of birth of applicant	_____
4.	Date of enrolment under the Advocates Act, 1961 and Enrolment No.	_____
5.	Details of practice:- Number of vakalatnama filed for the last five years (approximately)	
6.	Place or Places of Practice	_____
7.	Suspension or discontinuance of practice, If any, with details of suspension and Resumption.	_____
8.	Name and address of the nominee or nominees with the proportion of share to be paid to each.	_____
9.	Amount and date of payment to the Fund under Section 16(3) read with Section 15(3) (Receipt be attached)	_____
10.	Admission fee how paid.	_____
11.	Date of previous admission to the membership of the Fund, (copy of membership of fund be attached)	_____
12.	Date of previous retirement from the fund.	_____

I, \_\_\_\_\_ do solemnly affirm that the particulars furnished above are true and correct to my knowledge. No part of it is false and nothing has been concealed therein.

Place:

Date:

Signature of the Applicant

**Certificate by the President**

I \_\_\_\_\_ the President of \_\_\_\_\_ Bar Association do hereby certify that the applicant is a enrolled member of our Bar Association at serial No. \_\_\_\_\_ and he is not a defaulter the Bar Association and the information furnished in Col. 4 of the application is correct.

Secretary Bar Association	Seal or	President Bar Association
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	benefit under the Act. (A certificate of Bar Association be enclosed).		
9.	Whether practice was discontinued for any period and reasons therefor		
10.	Whether the applicant is in part/full-time Service/full time business, other profession If yes, give full particulars.		
11.	Whether the applicant was ever convicted by a Court of law if so give full details, for an offence involving moral turpitude, if so. (Certified copy of order be enclosed)		
12.	Whether the applicant, at present is facing any Criminal proceedings or if so, give full particulars of FIR and latest status of the proceedings		
13.	Name, age, occupation and other particulars of dependent(s) Note: Attach separate sheet, if necessary:	Name _____ Age ___ Occupation ___	
14.	Name and address of the Nominee(s) The amount or share payable to each of the nominee		
15.	Whether the applicant was ever removed from Membership of the Fund by Trustee Committee		
16.	Mode of payment/ :- application fee: Rs. 200/- Plus 100 postal charges Non Refundable; Bank draft in favour of "Haryana Advocates Welfare Fund Trustee Committee" Payable at Chandigarh from any nationalized bank.	Draft. No. ____ dated ____	
	Every Advocate shall pay subscription of Rs. 50/- on or before 31 <sup>st</sup> day of March of every year.		
	Except in case life membership Rs. 2000/-		
	Senior Advocates shall pay Rs. 1000/- as annual subscription.		
	(To be paid after the acceptance of application Form for membership of the fund.)		

**Declaration**

1. a) I hereby declare that the above particulars are true to my personal knowledge.
2. b) I belong to State of Tripura.

**Form No. VII**

*{see rule 9(1)}*

**Application for the Grant of 'Death Benefit'**

1.	Name and address of the Applicant (in block letters):	
2.	The relationship of the Applicant With the deceased Advocate	
3.	The name and Permanent address of the deceased Advocate:	
4.	The date of enrolment of the deceased Advocate or State Roll No:	
5.	Place or Places where the deceased Advocate had actually Practised:	
6.	Membership No. of the deceased Advocate if he was a member of this Fund:	
7.	The number of members in the family depending upon the deceased Advocate and their respective relationship with the said Advocate; Furnish the names, ages, profession and addresses (by separate list)	
8.	Average yearly income of the Advocate at the time of his death:	
9.	Sources of other income of the applicant and the extent thereof:	
10.	Whether the deceased Advocate has or the applicant has any movable or immovable Property, State the particulars thereof and the value thereof and any income derivable therefrom:	
11.	Whether the deceased Advocate had any Bank Account, if so, state the particulars thereof with the cash balance on the date of his death:	
12.	Whether the deceased Advocate had insured his life, if so, state the particulars of the insurance policy and the sum assured	
13.	Any other particulars and information that the applicant desires to furnish:	
I declare that the facts mentioned herein above are true and correct.		

Place:

Date:

Signature of the Applicant.

Enclosures required:

1. Death Certificate.
2. Recommendation of the Bar Association.

Note:- Affix a Passport size photograph of the nominee/nominees at the top of the application.

**Form No. VIII**  
{see rule 9(2)}

**Application form for Grant of Medical Facility**

1.	Name and address of the Member (in block letters)	
2.	Age and date of birth of the Member	
3.	Date of admission of the Member to the fund	
4.	Name and address of the patient showing his relationship with the Member	
5.	Name and address of the medical practitioner who was attending the patient.	
6.	Details regarding the disease and period of Treatment in Hospital or as outdoor patients	
7.	Total amount incurred for the treatment (with proof)	
8.	Original medical bills in detail date wise, duly authenticated under the signature and stamp of the medical practitioner/Government Hospital with a certificate of reimbursable of medicines	
9.	Date of grant of medical facility (if earlier availed)	

**Declaration**

I, \_\_\_\_\_ do hereby solemnly affirm that the particulars furnished above are true and correct.

Place:

Date:

Signature of the Applicant.

**Certificate of medical practitioner/Hospital:**

Certified that-

1. Sh/Smti./Ms. \_\_\_\_\_, Advocate, Son/Daughter/Wife/Husband of Sh/Smti./Ms.. \_\_\_\_\_ remained under treatment as indoor/outdoor patient from \_\_\_\_\_ to \_\_\_\_\_
2. He/She was suffering from \_\_\_\_\_
3. the treatment as indoor/outdoor was necessary
4. the medical charges are cheaper/effective
5. the prices of the claim/Medicine is reasonable
6. the medicine are not in the nature of tonic and the cost of which is not reimbursable under the Government instructions

Signature of the  
Medical Practitioner/authorised signatory of Hospital  
with Seal

**Form – IX**  
(see rule 12)

Tripura Bar Council

**Memorandum of Appeal**

(Under Section 25 of the Advocates' Welfare Fund Act, 2001)

**Advocates' Welfare Fund Appeal No. \_\_\_\_\_ of \_\_\_\_\_**

Between		
Name and Address of the Appellant		Appellant
	Versus	
(Name and Address of the Trustee Committee)		Respondent

1. The appellant files this appeal against the decision/order dated of the Respondent Trustee Committee.
2. Date of receipt of decision/order.
3. Statement of facts (attach separate sheet, if needed).
4. Grounds of appeal.
5. The appeal is within limitation.
6. The appellant has paid Rs. 200/- (Two hundred only) as fees for the Appeal Vide receipt No. \_\_\_\_\_ dated \_\_\_\_\_
7. Relief claimed.

Place:

Date:

(Appellant)

I, \_\_\_\_\_ do hereby solemnly affirm that the particulars furnished above are true and correct.

(Appellant)

Enclosure

1. Certified copy of the decision/order of the Trustee Committee.
2. Proof of payment of fee.

**Form No. X**  
{Rule 12(2)}

**Annual Statement of Tripura Advocates Welfare Stamps**  
(Accounts of Stamp)

Date of Purchase of Welfare stamps from Bar Council of Tripura with Receipt No.....	Total Value of Stamps Purchased by Bar Association	Total Number of Welfare Stamps sold to Advocates	Total Number of Welfare Stamps if any damaged	Balance of Welfare Stamps in Stock

Signature  
President/Secretary  
Bar Association \_\_\_\_\_  
(With Stamp)